BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

ORIGINAL APPLICATION NO. 128/2024/EZ

(Previously Original Application No. 593/2024/PB)

In Re: "*Item titled is saal bhee neelamee ke aasar nahi ghaton par maafiyao ka kabza Dhanbad mein dhadalle se jaari hai baalu taskaree appearing in livehindustan.com dated 12.04.2024*"

...Applicant(s)

INDEX

Sl. No.	Particulars	Page No.
1.	Affidavit filed on behalf of Deputy Commissioner, Dhanbad, Government of Jharkhand.	1 - 4
2.	Verification	5
3.	Annexure A	6-13

AISHWARYA RAJYASHREE
Advocate
Bar Association Room No. 5,
High Court, Calcutta
Chamber: 8/1, K.S. Roy Road,
Kolkata: 700001.
(M)9874995669
Email: advaish.hc@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

ORIGINAL APPLICATION NO. 128/2024/EZ

(Previously Original Application No. 593/2024/PB)

NOTARY DHANBAD

In Re: *"Item titled is saal bhee neelamee ke aasar nahi ghaton par maafiyao ka kabza Dhanbad mein dhadalle se jaari hai baalu taskaree appearing in livehindustan.com dated 12.04.2024"*

...Applicant(s)

11 SEP 2024

Sl.No. 26 Dt.

AFFIDAVIT FILED BY DEPUTY COMMISSIONER, DHANBAD, GOVERNMENT OF JHARKHAND (i.e. RESPONDENT NO. 3 HEREIN).

I, Mihir Salkar, son/daughter of Bibhuti Salkar, aged about 32 years, by Religion - Christian, by Occupation - Service under the State Government of Jharkhand in the office of District Mining Officer, Dhanbad, Government of Jharkhand, having its office at Combined Building, Dhanbad, Jharkhand, Pincode – 826001, do hereby solemnly affirm and state as follows:

1. That, I am the District Mining Officer, Dhanbad, Government of Jharkhand, and I am aware of the facts and records in the instant case and as such I am competent to make and affirm the instant Counter Affidavit.

2. That, I am a law-abiding Citizen of India and very much respect the Constitution and Judicial System of India.

3. That the answering respondents express unconditional apology for any inconvenience caused to this Hon'ble Tribunal.

MEENA TIWARI NOTARY Regd. No.- 10310/13 Govt. of India DHANBAD, JHARKHAND

4. That in pursuance and in compliance to the order dated 26.07.2024 of Hon'ble National Green Tribunal, Eastern Zonal Bench, Kolkata in the instant matter wherein the Hon'ble Tribunal has directed the Respondent No. 3 to disclose what action has been taken by the State Respondents with regard to the illegal mining of sand and whether any F.I.R. has been lodged against the violators, as such this Affidavit is being filed on behalf of Deputy Commissioner, Dhanbad, Government of Jharkhand i.e. respondent no. 3 to the Original Application.

5. That the details of the number of FIRs lodged against illegal mining, transportation, and storage of sand by the District Administration year-wise in the last 03 years and the penalty realized as per the Jharkhand Minor Mineral Concession Rules, 2004 are as follows: -

Sl No.	Year	No.of FIR lodged	No. of vehicles seized	Penalty/Fine realized under rule 54(5) of the JMMC Rules, 2004(in lakhs).
1.	2022	32	183	32.34
2.	2023	22	113	18.20
3.	2024(till June)	19	89	18.95

6. That the details of the action taken against the seized and confiscated illegal stocks of sand year wise are as follows:

Sl. No.	Year	Quantity of sand Seized (in cft)	Details of FIR lodged	Remarks
1	2022	6,53,555	190/2022	The seized sand has been

MEENA TIWARI NOTARY Regd.No.- 10316113 Govt. of India DHANBAD, JHARKHAND

			Nirsa P.S	confiscated by the order of the Court of Deputy Commissioner, Dhanbad dated 17.06.2022 and further auctioned in accordance with rule 54A of the JMMC Rules, 2004.
		1,98,000	338/2022 Tundi P.S	The seized sand has been confiscated by the order of the Court of Deputy Commissioner, Dhanbad dated 19.07.2022 and further auctioned in accordance with rule 54A of the JMMC Rules, 2004.
		Total = 8,51,555		
2.	2023	2,00,000	278/2023 Nirsa P.S	The seized sand has been confiscated by the order of the Court of Deputy Commissioner, Dhanbad dated 29.09.2023 and further auctioned in accordance with rule 54A of the JMMC Rules, 2004.
3.	2024 (till June)	1,00,000	08/2024 Maniyadih P.S	Confiscation proceedings is in process at the court of Deputy Commissioner, Dhanbad.

7. That the details of the Environmental Compensation imposed by Competent Officers against illegal sand mining/transportation/storage were demanded vide letter no. 1307/M dated 29.08.2024 and 1332/M dated 04.09.2024 of the Deputy Commissioner, Dhanbad. Reply to which was submitted by the Regional Officer, Jharkhand State Pollution Control Board (JSPCB) vide his letter no. 1492 dated 30.08.2024 and by Sub-

MEENA TIWARI NOTARY Regd.No.- 10316/13 Govt. of India DHANBAD. JHARKHAND

Divisional Officer, Dhanbad vide his letter no. 1895 dated 09.09.2024 which are self-explanatory.

A Photocopy of letter no. 1307/M dated 29.08.2024, 1332/M dated 04.09.2024 of the Deputy Commissioner, Dhanbad, letter no. 1492 dated 30.08.2024 of Regional Officer, JSPCB and letter no. 1895 dated 09.09.2024 of Sub-Divisional Officer, Dhanbad as annexed herewith and collectively marked as **Annexure A1.**

8. That it is pertinent to mention here that the Financial Bid for the selection of MDOs for the operation of 08 Category-II Sand Ghats of Jharkhand State Mineral Development Corporation (JSMDC) in the Dhanbad district was completed on 27.08.2024 and the proposal has been sent to M/s JSMDC for further necessary action.

9. That the answering respondent seeks leave to file any further affidavits, if required, as per the direction of the Hon'ble Court.

10. That, this Affidavit is filed bonafide and in the interest of justice. It is therefore prayed that Your Lordships, may kindly be pleased to accept the instant affidavit and further the answering respondents crave leave of this Hon'ble Tribunal to be allowed to file additional/supplementary affidavit if so required and/or if so, directed by the Hon'ble Tribunal.

11. I state that the statements contained in paragraphs Nos. 1 to 3 are true to my knowledge, the statements contained in paragraph Nos. 4 to 8 are true to my information derived from the official records of the case, which I verily believe to be true and the rest is/are my respectful submissions before this Hon'ble Tribunal.

MEENA TIWARI
NOTARY
Regd.No.- 10316/12
Govt. of India
DHANBAD, JHARKHAND

~~5~~ X

VERIFICATION

I, Mihir Salkar, son/daughter of Bibhuti Salkar, aged about 32 years, by Religion - Christian, by Occupation - Service under the State Government of Jharkhand in the office of District Mining Officer, Dhanbad, Government of Jharkhand, having its office at Combined Building, Dhanbad, Jharkhand, Pincode – 826001, and that I am dealing with the connected records of the case in possession of the office of Deputy Commissioner, Dhanbad, Government of Jharkhand respondent no. 3 herein.

Date: 10.09.24

Place: DHANBAD

Mihir Salkar

Signature

Identified by me:

Advocate

NEELAM TIWARI
NOTARY
Regd. No.- 10315913
Govt. of India
DHANBAD, JHARKHAND

NOTARY
DHANBAD
Authorised.
U/S 297 (I) (C) of the Cr.P.C. 1973
(Act No. 11 of 1974) & u/s (8) (I
(Act No. 53 of 1952)

11/09/24

T K. SARKAR (Adv.)
E. No 2202/2000

झारखण्ड सरकार

उपायुक्त का कार्यालय (खनन शाखा), धनबाद।

पत्रांकः–1307 /एम0, धनबाद, दिनांकः–29/8/2024

प्रेषकः–

माधवी मिश्रा, भा0प्र0से0
उपायुक्त, धनबाद।

सेवा में,

अनुमण्डल पदाधिकारी,
धनबाद।

क्षेत्रीय पदाधिकारी,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
धनबाद।

विषयः– माननीय NGT, Eastern Zone Bench, Kolkata में दायर O.A No. 593/2024 के संबंध में।

महाशय,

उपर्युक्त विषयक माननीय NGT, Eastern Zone Bench, Kolkata में दायर O.A No. 593/2024 के संदर्भ में माननीय NGT द्वारा वर्ष 2022, 2023 एवं 2024 में बालू खनिज के अवैध उत्खनन/भंडारण/परिवहन के बावत अधिरोपित एवं वसुल किये गये Environmental Compensation की मांग की गई है। विदित हो कि Environmental (Protection) Act, 1986 के प्रावधान अन्तर्गत आप सक्षम पदाधिकारी घोषित है।

अतः अनुरोध है कि वर्ष 2022, 2023 एवं 2024 में बालू खनिज के अवैध उत्खनन/भंडारण/परिवहन के बावत अधिरोपित एवं वसुल किये गये Environmental Compensation से संबंधित प्रतिवेदन प्राथमिकता के तौर पर 03 दिनों के अंदर उपलब्ध कराने की कृपा की जाय, ताकि माननीय NGT, Eastern Zone Bench, Kolkata को अनुपालन प्रतिवेदन ससमय समर्पित किया जा सकें।

विश्वासभाजन

28.8.2024

उपायुक्त, धनबाद।

OFFICERS AUTHORISED FOR TAKING COGNIZANCE OF OFFENCES

(14)

...).-In exercise of the powers conferred under clause (a) of section 19 of the Environment (Protection) ... 1986 (29 of 1986), the Central Government hereby authorises the officers and authorities listed in column (2) the Table hereto for the purpose of the said section with the jurisdiction mentioned against each of them in lumn (3) of that Table:

No.	Officer	Jurisdiction
1)	(2)	(3)
1.	Any Director, Joint Secretary, Adviser or Additional Secretary to the Government of India in the Department of Environment, Forests and Wildlife,	Whole of India
2.	The Chairman or Member-Secretary of the Central Pollution Control Board constituted under section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974)	Whole of India
3.	The Government of the State (represented by the Secretary to the State Government incharge) of environment	Whole of the State
4.	The Chairman or Member-Secretary of the Slate Pollution Control Board constituted under section 4 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) or a State Pollution Control Board constituted under section 5 of the Air (Prevention and Control of Pollution) Act, 1981(14 of 1981)	Whole of the State
5.	Collector	Whole of Revenue District
6.	Zonal Officers of the Central Pollution Control Board who have been delegated powers under sections 20,21,23 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and section 24 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)	Area as laid down by the Central Board
7.	Regional Officers of the State Pollution Control Board Who have been delegated powers under section 20, 21 and 23 of the Water (Prevention and Control of Pollution) Act, 1974	Area as laid down by the Slate Board
8.	Regional Officers of the State Pollution Control Board who have been delegated powers under section 24 of the Air (Prevention and Control of Pollution) Act, 1981.	Area as laid down by the State Board
9.	Any Regional/Zonal Officer or a Director in charge of a Region /Zone of the Ganga Project Directorate.	Zonal/Regional area as laid Down by the Ganga Project
10.	Any Deputy Secretary, Director, Joint Secretary or Additional Secretary to the Government of India in the Ganga Project Directorate.	Whole of the States which the Ganga Action Plan is under implementation.
11.	Joint Director (Legal) in the Department of Environment, Forests and Wildlife, Ministry of Environment and Forests, New Delhi-110 003	Whole of India
12.	Chairman or Member Secretary	Union Territory
13.	Sub-divisional Magistrate	whole of sub-Division
14.	SEIAA	whole of the state
15.	Any Director, Conservator of Forests or Additional Principal Chief Conservator of Forests Posted in RO MOEF	Jurisdiction of the RO MOEF

Principal Notification No. S.O. 394(E) published in Gazette No. 185 dt. 16-4-87 S. Nos. 9 and 10 and entries relating thereto inserted vide S.O. 237(E) dt. 29-3-89 published in the Gazette No. 171 dl. 29-3-89. S.N. 11 and entries relating thereto inserted vide S.O. 656(E) dt. 21-8-89 published in the Gazette No. 519 dt. 21-8-89. Nos 13 vide 2763 dated 10-11-10. 14. S.O.638(E) dated 28.2.2014. 15. S.O.638(E) dated 28.2.2014.

स्मार–1

झारखण्ड सरकार

उपायुक्त का कार्यालय (खनन शाखा), धनबाद।

पत्रांकः–1332 /एम0, धनबाद, दिनांकः–04/09/2024

प्रेषकः–

माधवी मिश्रा, भा0प्र0से0
उपायुक्त, धनबाद।

सेवा में,

अनुमण्डल पदाधिकारी,
धनबाद।

विषयः– माननीय NGT, Eastern Zone Bench, Kolkata में दायर O.A No. 593/2024 के संबंध में।

प्रसंगः– कार्यालय पत्रांक 1307/एम0, दिनांक 29.08.2024।

महाशय,

उपर्युक्त विषयक माननीय प्रासंगिक पत्र के माध्यम से NGT, Eastern Zone Bench, Kolkata में दायर O.A No. 593/2024 के संदर्भ में माननीय NGT द्वारा वर्ष 2022, 2023 एवं 2024 में बालू खनिज के अवैध उत्खनन/भंडारण/परिवहन के बावत अधिरोपित एवं वसुल किये गये Environmental Compensation से संबंधित प्रतिवेदन की मांग की गई थी, जो अबतक अप्राप्त है।

अतः पुनः अनुरोध है कि वर्ष 2022, 2023 एवं 2024 में बालू खनिज के अवैध उत्खनन/भंडारण/परिवहन के बावत अधिरोपित एवं वसुल किये गये Environmental Compensation से संबंधित प्रतिवेदन प्राथमिकता के तौर पर 03 दिनों के अंदर उपलब्ध कराने की कृपा की जाय, ताकि माननीय NGT, Eastern Zone Bench, Kolkata को अनुपालन प्रतिवेदन समय समर्पित किया जा सकें।

विश्वासभाजन

माधवी मिश्रा

04.9.2024

उपायुक्त, धनबाद।

Ph: 0326-3510094

झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
Jharkhand State Pollution Control Board,
HIG-I, Housing Colony, Dhanbad-826001

उपायुक्त का कार्यालय धनबाद प्रेषक दि० 30-08-24

पत्रांक : 1492 दिनांक : 30/08/2024

राम प्रवेश कुमार,
क्षेत्रीय पदाधिकारी,
धनबाद।

सेवा में,

उपायुक्त,
उपायुक्त का कार्यालय (खनन शाखा)
धनबाद।

विषय : माननीय NGT, Eastern Zone Bench, Kolkata, में दायर O.A. No. 593/2024 के संबंध में।
प्रसंग : भवदीय पत्रांक 1307/एम0, धनबाद, दिनांक 29.08.2024

महाशय,

उपर्युक्त विषय के प्रसंग में सूचित करना है कि राज्य प्रदूषण नियंत्रण पर्षद् द्वारा चिन्हित इकाइयाँ, जिसमें Sand Mine भी सम्मिलित हैं, को सक्षम प्राधिकार से पर्यावरणीय स्वीकृति तथा वैध Mining Lease प्राप्त हो, को ही Air (Prevention and Control of Pollution) Act, 1981 तथा Water (Prevention and Control of Pollution) Act, 1974 के तहत् CTE/CTO, प्रदूषण के रोक–थाम से संबंधित शर्त्तों के साथ प्रदान की जाती है।

ज्ञातव्य है कि वैध Mining Lease नहीं रहने के कारण पर्षद् द्वारा वर्ष 2022, 2023 एवं 2024 में किसी भी Sand Mine इकाई को संचालन सहमति निर्गत नहीं की गई है, तथा उक्त अवधि में किसी इकाई द्वारा बालू खनिज के अवैध उत्खनन से संबंधित जानकारी पर्षद् के संज्ञान में नहीं आई है। फलतः किसी इकाई को Environment (Protection) Act, 1986 के प्रावधानों के तहत् पर्यावरणीय क्षतिपूर्ति नहीं लगाई गई है। वर्त्तमान में बोकारो जिला अंतर्गत मेसर्स टाटा स्टील लि0 के दो बालू खनन इकाई का संचालन सहमति वैध है, जो उनके स्वयं उपयोग हेतु वर्ष 2021 में निर्गत की गई है। विस्तृत सूची अनु0–1 में संलग्न की जा रही है।

Sand Stock Yard इकाई द्वारा "Self declaration for procurement of Raw Material from valid sources only" उपलब्ध कराने के उपरान्त ही संचालन सहमति निर्गत की जाती है। वर्ष 2022, 2023 एवं 2024 में क्षेत्रीय कार्यालय, धनबाद के क्षेत्राधिकार के अन्तर्गत (धनबाद एवं बोकारो जिला में) कुल 14 इकाइयों को प्रदूषण के रोक–थाम से संबंधित शर्त्तों के साथ संचालन सहमति निर्गत की गई थी। विस्तृत सूची अनु0–2 में संलग्न की जा रही है। उक्त अवधि में अवैध बालू खनिज के भंडारण अथवा क्षमता से अधिक भंडारण की शिकायत/जानकारी पर्षद् को प्राप्त नहीं हुई है। फलतः किसी इकाई को Environment (Protection) Act, 1986 के प्रावधानों के तहत् पर्यावरणीय क्षतिपूर्ति नहीं लगाई गई है।

साथ ही सूचित करना है कि खनिजों के अवैध परिवहन के बावत पर्षद् द्वारा Air (Prevention and Control of Pollution) Act, 1981 तथा Water (Prevention and Control of Pollution) Act, 1974 के तहत् कार्रवाई करने का प्रावधान नहीं है।

भवदीय के सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

अनु0–यथो0।

विश्वासभाजन,

(राम प्रवेश कुमार) 30/08/24
क्षेत्रीय पदाधिकारी, धनबाद।

8510 31/8/24

Annex-1

LIST OF SAND MINING UNIT, WHICH HAVE VALID CONSENT TO OPERATE AS ON AUGUST, 2024

S.No.	Application Id	Date of Receipt	Industry Name	Industry Address	Application Type	District	Block	Capital Investment	Type of Industry	Category	Mauza Name	Khata No. & Plot No.	Area	Product Name & Capacity	CTO Ref. No.	Date of Issue	Date of Expiry
1	9357577	23/11/2020	Lagla Mahal Sand Mining Project	Tata Steel Ltd, Jharia Division	CTO	BOKARO	CHANDANKIYARI	200	Sand Mining	RED	Lagla and Mahal	Mauza : Lagla and Mahal, Khata No. 103. 1253, 1250, Plot no. : 212, 6838	10.92 Hectare	Sand Mining 01 MTPA	JSPCB/RO/DHN/CTO-9357577/2021/35	25/03/2021	31/03/2026
2	9250363	23/11/2020	Mahal Saharjuri Bagula Sand Mining Project	Tata Steel Ltd, Jharia Division	CTO	BOKARO	CHANDANKIYARI	200	Sand Mining	RED	Mahal, Saharjuri, Bagula	Mauza -Mahal, Saharjuri, Bagula, Khata No. 1253,1250,2 53,2, Plot No. 6778,6992,6 403, 6838,6774	17.4 Hectare	Sand Mining â 0.1 MTPA	JSPCB/RO/DHN/CTO-9250363/2021/36	25/03/2021	31/03/2026

Annex-I

LIST OF SAND STOCK YARDS, WHO HAVE OBTAINED CTO DURING 2022, 2023 & 2024

S No.	Application Id	Date of Receipt	Industry Name	Industry Address	District	Block	Type of Industry	Category	Mauza Name	Khata No. & Plot No.	Area	Product Name & Capacity	CTO Ref. No.	Date of Issue	Date of Expiry
1	12141170	06/01/2022	SHIBU MAHATO (SAND STOCK)	At- Telmocho, PO- Ramnagargarh, PS- Mahuda, Dist- Dhanbad	DHANBAD	BAGHMARA	Mineral stack yard / Railway sidings	GREEN	Telmocho No 320	Mauza Telmocho No 320 Khata No 90 & 89 Khesra No 552 & 548	0.70 acre	Stocking of Sand 30,000 MT/M	JSPCB/RO/DHN/CTO-12141170/2022/3	12/01/2022	31/12/2024
2	12730830	30/03/2022	SANTOSH KUMAR MAHTO SAND STOCK YARD	At- Palobera, PO- Chepkia, PS- East Tundi, Dist- Dhanbad	DHANBAD	TUNDI	Mineral stack yard / Railway sidings	GREEN	Palobera No 215	Mauza : Palobera No 215 Khata No : 18 Khesra No 979	67 Dec	Stocking of Sand 2831.70 Cum/day	JSPCB/RO/DHN/CTO-12730830/2022/16	30/04/2022	31/03/2024
3	13077610	25/04/2022	Suraj Construction (Sand Stock Yard)	At- Sarra, PO- Manaidih, PS- Tundi, Dist- Dhanbad	DHANBAD	TUNDI	Mineral stack yard / Railway sidings	GREEN	Sarra	Mauza : Sarra, Khata No : 41, Plot No 337, 338, 341 & 345	66 Dec	Stocking of Sand 2,00,000 CFt/day	JSPCB/RO/DHN/CTO-13077610/2022/21	29/05/2022	31/03/2025
4	13010773	13/04/2022	MAA KALYANESHWARI ENTERPRISES	At- Dumarkunda, PO- Chirkunda, Dist- Dhanbad	DHANBAD	CHIRKUNDA	Mineral stack yard / Railway sidings	GREEN	Dumarkunda no. 256	MauzaDumarkunda no 256, Khata no 113, Plot no.3681,3657,3660,3658,3662, 3681	2.05 acres	Processing & Stocking of sand & granules- 7000 MT/Day	JSPCB/RO/DHN/CTO-13010773/2022/23	13/06/2022	30/06/2027
5	13089711	29/04/2022	Bhola Saw Sand Stock Yard	At- Jiyajuri,PO-Kolhar,PS- Tundi, Dist- Dhanbad	DHANBAD	TUNDI	Mineral stack yard / Railway sidings	GREEN	Jiyajuri No-43	33 (New-90); khata no-07 (New-02)	64.50 Dec	Stocking of Sand - 20,000 CFt/day	JSPCB/RO/DHN/CTO-13089711/2022/31	18/06/2022	30/06/2025
6	13639077	01/07/2022	MAHATHA ENTERPRISES	MOUZA – GUNDALIBHITHA NO. 236	BOKARO	CHANDANKIYARI	Mineral stack yard / Railway sidings	GREEN	GUNDALIBHITHA NO 236	Mauza : Gundalibhitha No 236 Khata No. : 66, Plot No. : 317	1 Acre, 8.66 Dec	Stocking of Sand - 5000 TPD or (up to 3,84,038 CFT as per DMO Report)	JSPCB/RO/DHN/CTO-13639077/2022/38	29/07/2022	31/03/2024
7	13631522	22/07/2022	MAA BHAWANI ENTERPRISES (MINERAL STOCKIST)	At- Chando, PO- Chando, PS- Petarwar, Dist- Bokaro	BOKARO	PETARWAR	Mineral stack yard / Railway sidings	GREEN	Chando	Mauza : Chando, Khata No. : 17 & 49, Plot No. : 1373(P), 1374(P) & 1375(P)	0.50 Acre	Stocking of 1. Quartzite Stone - 1000 TPM, 2 Feldspar- 500 TPM, 3. Sand- 1000 TPM or (Up to 23850 M3 as per DMO Report)	JSPCB/RO/DHN/CTO-13631522/2022/43	17/08/2022	30/06/2024
8	13567214	04/07/2022	Amrendra Kumar Pandey Sand Stock Yard	At- Sarra, PO- Tundi, PS- Tundi, Dist- Dhanbad	DHANBAD	TUNDI	Mineral stack yard / Railway sidings	GREEN	Sarra No 01	Mauza : Sarra No 01, Khata No 26, Plot No. : 740 to 746	1.61 Acre	Stocking of Sand (Stocking Capacity 10,000 Cft/day)	JSPCB/RO/DHN/CTO-13567214/2022/45	26/08/2022	31/03/2024
9	13865427	26/07/2022	VALLEY MINERALS	At- Patlabari, PO- Benagoria, Dist- Dhanbad	DHANBAD	NIRSA	Mineral stack yard / Railway sidings	GREEN	Patlabari No. 227	Mauza: Patlabari No 227, Khata No.- 76, Plot No - 2958	09-Dec	Stocking of Sand, Gravel & Granual - Stocking capacity 10,000 Cft/m	JSPCB/RO/DHN/CTO-13865427/2022/48	02/09/2022	30/06/2024
10	14342356	22/09/2022	Santosh Kumar Mahato Sand Stock Yard	Mauza -Polkera No- 06 , P S -Nirsa , District -Dhanbad	DHANBAD	NIRSA	Mineral stack yard / Railway sidings	GREEN	Polkera	1589(Old) 807(New), 1590(Old) 808(New), 1591(Old) 808(New); Khata No. : 51(Old), 09(New).	1.90 Acre	Stocking Capacity of Sand - 3,00,000 Cft and capacity for Loading & Unloading upto - 50,000 Cft/day (As per revised letter)	JSPCB/RO/DHN/CTO-14342356/2022/52	16/10/2022	30/06/2025
11	14364501	10/10/2022	SANTOSH KUMAR MAHTO (SAND STOCK YARD)	At- Pandra Bejra, PO- Pokharia, PS- Tundi, Dist- Dhanbad	DHANBAD	TUNDI	Mineral stack yard / Railway sidings	GREEN	Pandra Bejra No -01	511 (Old), 390 (New), Khata No 102 (Old), 151 (New)	38 Dec.	Sand Stocking, Loading & Unloading upto - 30,000 Cft/day (As per revised letter)	JSPCB/RO/DHN/CTO-14364501/2022/57	17/11/2022	30/09/2025
12	15463821	25/02/2023	Dilip Kumar Mahato	At- Lower Dungari Basti, PO- Jamadoba, PS- Jorapokhar, Dist- Dhanbad	DHANBAD	JHARIA	Mineral stack yard / Railway sidings	GREEN	Dungari	208/657,209/646, Khata No. 29/34,	1.79 Acre	Stocking of Sand 20,000 TPM(As per RM agreement)	JSPCB/RO/DHN/CTO-15463821/2023/19	18/06/2023	30/09/2026
13	15616543	17/02/2023	Maiti Residency Infra Project Pvt. Ltd	At- Murtkand, Chas, PO- Chas, PS- Chas M, Dist- Bokaro	BOKARO	CHAS	Mineral stack yard / Railway sidings	GREEN	Nawadih No. 26	27, 28, 29, 30, 31, 32; Khata No. 10, 24 & 58	59.50 Dec	Stocking of Sand - 21,000 Cum/m, Stocking of Stone Chips - 1,800 Cum/m, Stocking of Stone dust - 500 Cum/m, Stocking of Bricks - 25 Lakh Nos/m	JSPCB/RO/DHN/CTO-15616543/2023/18	18/06/2023	31/12/2025
14	14154939	11/05/2023	KAMAL MANDAL SAND STOCK YARD	At- Jiyajori, PO- Charakh Khurd, PS- Tundi, Dist- Dhanbad.	DHANBAD	TUNDI	Mineral stack yard / Railway sidings	GREEN	Jiyajori No. 43	169/652, Khata No. 48	18 decmil	Stocking of Sand - 1416.09 Cum per Month	JSPCB/RO/DHN/CTO-14154939/2023/37	15/09/2023	30/06/2027

झारखण्ड सरकार

अनुमण्डल पदाधिकारी का कार्यालय (गोपनीय शाखा), धनबाद।

Email-sdo.dhanbad@gmail.com, दूरभाष संख्या–0326–2312409

पत्रांक–1895 /सी०

प्रेषक,

उदय रजक, झा०प्र०से०
अनुमण्डल पदाधिकारी,
धनबाद।

सेवा में,

उपायुक्त,
धनबाद।

धनबाद दिनांक–09 / 09 /.2024

विषयः– माननीय NGT Eastern Zone Bench, Kolkata में दायर O.A No. 593/2024 के संबंध में।

प्रसंगः– भवदीय पत्रांक–1307 / एम0, धनबाद, दिनांक–29.08.2024 एवं पत्रांक–1382 / एम0, दिनांक–04.09.2024

महाशय,

उपर्युक्त विषयक प्रसंगिक पत्र के संदर्भ में भवदीय को सादर सूचित करना है कि बालु के अवैध खनन, परिवहन एवं भण्डारण के विरूद्ध जिला स्तरीय गठित खनन टास्क फोर्स एवं अधोहस्ताक्षरी के स्तर से समय–समय पर छापेमारी कर कार्रवाई MMDR Act 1957 एवं उसके अधीनस्थ बने नियमावली तथा IPC (वर्त्तमान में BNS) के प्रावधानों के अंतर्गत की जा रही है।

Air (Prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of Pollution) Act, 1974 एवं Environmental (Protection) Act, 1986 के तहत् कार्रवाई करने हेतु Jharkhand State Pollution Control Board (J.S.P.C.B.) अंतर्गत जिला स्तर पर क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, धनबाद से पर्यावरणीय क्षतिपूर्ति के संदर्भ में प्रतिवेदन की मांग की गई है। उक्त के आलोक में उनके पत्रांक–1549, दिनांक–09.09.2024 के द्वारा प्रतिवेदन प्राप्त है, जिसमें उनके द्वारा प्रतिवेदित किया गया है कि "धनबाद जिला में वर्ष–2022–2023 एवं 2024 में किसी भी Sand Mine इकाई को संचालन सहमति निर्गत नहीं की गई है तथा उक्त अवधि में किसी इकाई द्वारा बालू खनिज के अवैध उत्खन्न से संबंधित जानकारी पर्षद के संज्ञान में नही आई है। फलतः किसी इकाई को **Environmental (Protection) Act, 1986** के प्रावधानो के तहत पर्यावरणीय क्षतिपूर्ति नही लगाई गई है। **Sand Stock Yard** इकाई द्वारा **Self declaration for procurement of Raw Material from valid sources only** उपलब्ध कराने के उपरांत ही संचालन सहमति निर्गत की जाती है। वर्ष–2022, 2023 एवं 2024 में क्षेत्रीय कार्यालय, धनबाद द्वारा धनबाद जिलान्तर्गत कुल–11 इकाईयों को प्रदूषण के रोक–थाम से संबंधित शर्तो के साथ संचालन सहमति निर्गत की गई थी। उक्त अवधि में अवैध बालू खनिज के भंडारण अथवा क्षमता से अधिक भंडारण की शिकायत / जानकारी पर्षद को प्राप्त नही हुई है। फलतः किसी ईकाई **Environmental (Protection) Act, 1986** के प्रावधानों के तहत् पर्यावरणीय क्षतिपूर्ति नहीं लगाई गई है"। (सुलभ प्रसंग हेतु पत्र संलग्न)

अनुमण्डल कार्यालय के संधारित पंजी / अभिलेख के अनुसार वर्ष–2022, 2023 एवं 2024 में पर्यावरणीय क्षतिपूर्ति से संबंधित कार्रवाई प्रारम्भ नहीं है।

भवदीय को प्रतिवेदन सादर समर्पित।

अनुः–यथोक्त।

विश्वासभाजन,

09.09.24

उदय रजक
अनुमण्डल पदाधिकारी,
धनबाद।

Scanned with ACE Scanner

अनुमण्डल कार्यालय
संख्या 3845
09 SEP
धनबाद

Ph: 0326-3510094

झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
Jharkhand State Pollution Control Board,
HIG-I, Housing Colony, Dhanbad-826001

पत्रांक : 1549 दिनांक : 09/09/24

प्रेषक,

राम प्रवेश कुमार,
क्षेत्रीय पदाधिकारी,
धनबाद।

सेवा में,

अनुमण्डल पदाधिकारी,
धनबाद।

विषय : माननीय **NGT, Eastern Zone Bench, Kolkata,** में दायर **O.A. No. 593/2024** के संबंध में।

महाशय,

उपर्युक्त विषय के प्रसंग में सूचित करना है कि झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद् द्वारा चिन्हित इकाइयाँ यथा Sand Mines को सक्षम प्राधिकार से पर्यावरणीय स्वीकृति तथा वैध Mining Lease प्राप्त होने की स्थिति में उन्हें Air (Prevention and Control of Pollution) Act, 1981 तथा Water (Prevention and Control of Pollution) Act, 1974 के तहत् सशर्त CTE/CTO प्रदान की जाती है।

ज्ञातव्य हो कि धनबाद जिला में वर्ष 2022, 2023 एवं 2024 में किसी भी Sand Mine इकाई को संचालन सहमति निर्गत नहीं की गई है तथा उक्त अवधि में किसी इकाई द्वारा बालू खनिज के अवैध उत्खनन से संबंधित जानकारी पर्षद् के संज्ञान में नहीं आई है। फलतः किसी इकाई को Environment (Protection) Act, 1986 के प्रावधानों के तहत् पर्यावरणीय क्षतिपूर्ति नहीं लगाई गई है।

Sand Stock Yard इकाई द्वारा "Self declaration for procurement of Raw Material from valid sources only" उपलब्ध कराने के उपरान्त ही संचालन सहमति निर्गत की जाती है। वर्ष 2022, 2023 एवं 2024 में क्षेत्रीय कार्यालय, धनबाद द्वारा धनबाद जिलान्तर्गत कुल 11 इकाइयों को प्रदूषण के रोक–थाम से संबंधित शर्त्तों के साथ संचालन सहमति निर्गत की गई थी। विस्तृत सूची अनु0–1 में संलग्न की जा रही है। उक्त अवधि में अवैध बालू खनिज के भंडारण अथवा क्षमता से अधिक भंडारण की शिकायत/जानकारी पर्षद् को प्राप्त नहीं हुई है। फलतः किसी इकाई को Environment (Protection) Act, 1986 के प्रावधानों के तहत् पर्यावरणीय क्षतिपूर्ति नहीं लगाई गई है।

साथ ही सूचित करना है कि खनिजों के अवैध परिवहन के बावत पर्षद् द्वारा Air (Prevention and Control of Pollution) Act, 1981 तथा Water (Prevention and Control of Pollution) Act, 1974 के तहत् कार्रवाई करने का प्रावधान नहीं है।

यह आपके सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

अनु0–यथो0।

विश्वासभाजन,

(राम प्रवेश कुमार) 09/09/24
क्षेत्रीय पदाधिकारी, धनबाद।

Scanned with ACE Scanner